

CENTRAL ADMINISTRATIVE TRIBUNAL
MUMBAI BENCH

Contempt Petition No.28/2002
in
Original Application No.353/2001

Dated this Thursday the 11th Day of April, 2002.

Hon'ble Shri Justice Birendra Dikshit, Vice Chairman
Hon'ble Smt. Shanta Shastry, Member (Administrative)

Kamal Chandra Tiwari,
Lecturer in Political Science,
National Defence Academy,
Khadakwasla,
Pune.

.. Applicant.

(By Advocate Shri J.M. Tanpure)

Versus

Air Marshal Anilkumar Trikha,
AVSM, VSM,
The Commandant,
National Defence Academy,
Khadakwasla, Pune.

.. Contemnor.

(By Advocate Shri R.K. Shetty)

Order on Contempt Petition (Oral)
{ Per : Justice Birendra Dikshit, Vice Chairman }

The applicant's services were terminated by an order dated 31.5.2001. This Tribunal by order dated 21.2.2002 held that the applicant shall be reinstated with effect from the date of termination of the services with all consequential benefits. No time was fixed to give effect to the order. This Contempt Petition has been filed on 21.3.2002. A reply has been filed today wherein in Para 1, it has been stated that in compliance of the order of this Tribunal the applicant has been reinstated vide order No.1200/KCT/CC/EDN dated 22.3.2002 and backwages as payable to the applicant amounting to

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Rs.1,17,579/- have been paid. The learned counsel for the applicant accepts that the order of this Tribunal have been complied with. As the respondents have complied with the order, no time was fixed, the Contempt Petition has become infructuous, it is dismissed. The notices are discharges and proceedings are dropped.

Shanta

(Smt. Shanta Shastry)
Member (A)

B. Dikshit

(Birendra Dikshit)
Vice Chairman.

H.

order dt: 11.4.2002
despatched
to Applicant, respondent (s)
on 24.4.2002

[Signature]
29/4.